

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No 117- IA/866(AHM) 2022
ITEM No 118- IA/867(AHM) 2022
ITEM No 119- IA/874(AHM) 2022
ITEM No 120- IA/1075(AHM) 2022
ITEM No 121- IA/1143(AHM) 2022
ITEM No 122- IA/855(AHM) 2022 in IA/832(AHM) 2022
ITEM No 123- IA/1107(AHM) 2022
ITEM No 124- IA/110(AHM) 2023 in IA/832(AHM) 2022
ITEM No 125- IA/111(AHM) 2023 in Cont. P/01(AHM) 2023 In IA 419 of 2017
ITEM No 126- Cont. P/01(AHM) 2023 In IA 419 of 2017
ITEM No 127- IA/757(AHM) 2022 In Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 128- IA/758(AHM) 2022 In Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 129- IA/760(AHM) 2022 In Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 130- IA/794(AHM) 2022 In Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 131- IA/795(AHM) 2022 In Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 132- IA/873(AHM) 2022 In Cont. P/5(AHM) 2022
ITEM No 133- Cont. P/5(AHM) 2022 In IA 419 of 2017
ITEM No 134- IA/15(AHM) 2022 In IA 419 of 2017
ITEM No 135- IA/54(AHM) 2023
ITEM No 136- IA/117(AHM) 2023
ITEM No 137- IA/252(AHM) 2023
ITEM No 138- IA/284(AHM) 2023
ITEM No 139- IA/288(AHM) 2023
ITEM No 140- IA/288(AHM) 2023
In
CP(IB) 40 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Essar Steels Ltd

.....Applicant

.....Respondent

Order delivered on: 04/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Deepak Khosla, Sr. Adv.
	: Mr. Monaal Davawala, Adv.
For the Respondent	: Mr. Jay Kansara, Adv. i/b. Wadia Ghandy & Co.
For the RP	: Mr. Aditya Pandya, Adv. a/w. Mr. Soham Banerjee, Adv.
For the IDBI Bank	: Mr. Saurabh Soparkar, Sr. Adv. a/w. Mr. Siddhant Kant, Adv.

: Ms. Grishma Ahuja, Adv. Mr. Shalin Jani, Adv.
: Mr. Moulshree Mehta, Adv. & Ms. Aaksha Sajnani, Adv.
i/b Shardul Amarchand Mangaldas & Co.
For the AMNS : Mr. Nirag Pathak, Adv.a/w. Ms. Aakriti Vohra, Adv.
: Mr. Vishal Gehrana, Adv.
For the Alleged
Beneficiary : Mr. Meet Kakadia, Adv.
For the SMAIT/OSPIL : Mr. Monaal Davawala, Adv.

ORDER

IA/866(AHM) 2022, IA/867(AHM) 2022, IA/874(AHM) 2022, IA/1075(AHM) 2022, IA/1143(AHM) 2022, IA/855(AHM) 2022 in IA/832(AHM) 2022, IA/1107(AHM) 2022, IA/110(AHM) 2023 in IA/832(AHM) 2022, IA/757(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017, IA/758(AHM) 2022 in Cont. P/5(AHM) 2022 in IA 419 of 2017, IA/873(AHM) 2022 in Cont. P/5(AHM) 2022, Cont. P/5(AHM) 2022 in IA 419 of 2017, IA/15(AHM) 2023, IA/288(AHM) 2023

Learned Counsel for the applicant Mr. Monaal Davawala appears in all these cases and submits that he is in the process of filing certain documents on behalf of the applicant. He seeks three weeks' time to file the same. We have considered the request and allow him to file the documents as he deems fit.

Learned Sr. Counsel Mr. Deepak Khosla submits that meanwhile he has filed an application before the Hon'ble President for transfer of all the IAs related to CP (IB) 40 of 2017, as well as one application which is pending in NCLT Cuttack Bench for being heard together by any Single Bench. Keeping in view that submission also, we defer the hearing at present in all such IAs. We shall take a call on the next date of hearing when the documents which are intended to be filed by the Learned Counsel Mr. Monaal Davawala are filed and placed on record.

List for further consideration on 29.08.2023.

IA/1075(AHM) 2022

Learned Sr. Counsel Mr. Deepak Khoshla appears and submits that he should be given audience in the matter in the public interest under Order 1, Rule 8A CPC, even if the applicant intends to withdraw the application.

Be that as it may, we allow the Learned Counsel for the applicant to file the documents.

List for further consideration on 29.08.2023.

Cont. P/01(AHM) 2023 in IA 419 of 2017, IA/54(AHM) 2023, IA/117(AHM) 2023, IA/284(AHM) 2023, IA/305(AHM) 2023

List all the IAs on 29.08.2023.

-sd-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

vinit

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**